

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:397

ANSWERED ON:20.12.2012

EXTRACTION OF GROUND WATER

Muttemwar Shri Vilas Baburao;Sharma Shri Jagdish

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government intends to formulate any law to check rampant extraction of ground water;
- (b) if so, the details thereof and the steps being taken by the Government in this regard;
- (c) whether the Government proposes to restrict private companies from extracting ground water; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) to (d). A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 397 TO BE ANSWERED ON 20.12.2012 IN LOK SABHA REGARDING "EXTRACTION OF GROUND WATER" ASKED BY SHRI JAGDISH SHARMA AND SHRI VILAS MUTTEMWAR:

(a) & (b) Ministry of Water Resources has formulated a Model Bill to regulate and control groundwater development and management in the Country. The Model Bill has been circulated by the Ministry to all the States/ Union Territories for enactment of groundwater legislation. So far 14 States / UTs have enacted the legislation. The draft National Water Policy, 2012 also aims at evolving a strategy to address this issue.

(c) & (d) Central Ground Water Authority (CGWA) has fixed norms for withdrawal of groundwater by industry using water as raw material. CGWA evaluates proposals based on guidelines/ criteria for evaluation of proposals and specific technical studies for issuing 'No Objection Certificate' for withdrawal of groundwater for new industry / project. Random inspections of the industries are also carried out to ensure compliance of the conditions laid down in the 'No Objection Certificate'.